

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



**Third LOK SABHA**

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-FOURTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Ninety-fourth Report.

2. The Committee met on the 22nd August, 1966, for classification and allocation of time for discussion of the Constitution (Amendment) Bill, 1966 (Omission of article 35A) by Shri Diwan Chand Sharma under Rule 294(l)(b) and 294(l)(c) of the Rules of Procedure respectively.

3. Shri Diwan Chand Sharma, the Member incharge of the Constitution (Amendment) Bill, 1966 (Omission of article 35A) had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed the Bill in category 'B' and allotted one hour for its discussion.

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bill as shown in paragraph 4 above be agreed to by the House.

S.V.KRISHNAMOORTHY RAO,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

NEW DELHI;  
August 22, 1966  
Sravana 31, 1858(Saka)